

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00070/2020

IN

ORIGINAL APPLICATION NO.170/01680/2019

DATED THIS THE 04TH DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Kum N. Chaitra, IPS,
Aged 41 years,
D/o Shri Narayan,
Superintendent of Police,
(On Deputation)
Directorate of Civil Rights Enforcement,
Cauvery Bhavan, 2nd Floor,
Bengaluru Region,
Bengaluru 560 009

....Petitioner

(By Advocate Shri P.A. Kulkarni - through video conference)

Vs.

Shri Ajay Kumar Bhalla IAS,
Secretary to Government,
Ministry of Home Affairs,
North Block, New Delhi 110 001

.....Respondent

(By Shri M.V. Rao, Senior Panel Counsel - through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri M.V. Rao, learned counsel representing the respondent at the very outset stated that in view of the order dated 14.10.2020 passed by the

Central Government, nothing survives in the present Contempt Petition. The fact with regard to issuance of order dated 14.10.2020 has not been disputed by Shri P.A. Kulkarni, learned counsel representing the petitioner.

2. Accordingly, this Contempt Petition is disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00070/2020

Annexure C1 Copy of the order dated 23.01.2020 passed in OA 1680/2019
Annexure C2 Copy of the postal track record

Annexures referred in reply statement

Annexure R1 Copy of the OM dated 08.11.2004
Annexure R2 Copy of the order dated 14.10.2020
